

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.226/1994

Monday this the 14th day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Krishnankutty,
Carpenter,
Postal Stores Depot,
Thiruvananthapuram.

.. Applicant

By Advocate Mr.Thomas Mathew

vs.

1. Superintendent,
Postal Stores Depot,
Trivandrum.
2. Chief Post Master General,
Kerala Circle, Trivandrum.
3. Director General, Department of Posts,
New Delhi.
4. Union of India - represented
by its Secretary, Ministry of Communications,
New Delhi. .. Respondents

By Advocate Mr.Ajith Narayanan

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks a declaration that his pay is liable to be fixed in the scale of Rs.260-400 with effect from 1.1.73, and in the scale of Rs.950-1500 with effect from 1.1.86. According to him he has been making representations in this behalf from 1974. The last of the representation is Annexure.A12, which is pending consideration before the third respondent.. It is high time that a decision was taken on Annexure.A12, which was preceded by several similar representations. We direct third respondent to take a decision on

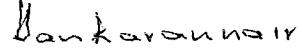
.2.

Annexure A2 within four months from today. If a decision is not taken, it will be taken that respondents have no objection to grant the prayer and applicant will be granted the benefits as prayed for.

2. With the aforesaid directions, application is disposed of. No costs.

Dated the 14th February, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/14.2